

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
M/S. INFINITY FAB ENGINEERING COMPANY PRIVATE LIMITED****RELEVANT PARTICULARS**

1	NAME OF CORPORATE DEBTOR	M/S. INFINITY FAB ENGINEERING COMPANY PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	17/08/1992
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, BANGALORE
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U85110KA1992PTC013449
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	PLOT NO. 31, MACHHE INDUSTRIAL AREA, MACHHE, BELGAUM, KARNATAKA- 590014
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	27/06/2017
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	26/01/2018
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	MR. LAXMAN DIGAMBAR PAWAR FLAT NO. 16, FIRST FLOOR, BHAKTI COMPLEX, BEHIND DR. AMBEDKAR STATUE, PIMPRI, PUNE-411018 Mobile No. 9921516368, 9422327957 Email – cmapawar1@gmail.com REG NO. IBBI/IPA-003/IP-N00015/2017-18/10104
9	LAST DATE FOR SUBMISSION OF CLAIMS	14/07/2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **M/S. INFINITY FAB ENGINEERING COMPANY PRIVATE LIMITED** on 27/06/2017.

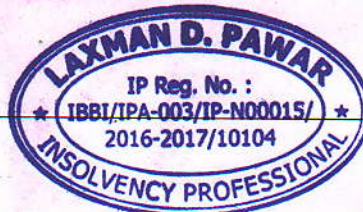
The creditors of **M/S. INFINITY FAB ENGINEERING COMPANY PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before 14/07/2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date- 29/06/2017

Place : Pune




LAXMAN DIGAMBAR PAWAR
Interim Resolution Professional